

CP NO. 69(ND)/2014
RT NO.34/2016.

M/s Adhishwar Jain & Ors.

...Petitioners

Versus

M/s Sundesh Springs Pvt. Ltd. & Ors.

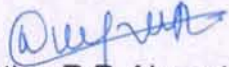
...Respondents

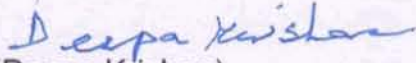
Present: Mr. Rajshekhar, Advocate for petitioners.
None for respondents.

Mr. Rajshekhar, Advocate has filed Memo of Appearance for petitioners. Seeks time to file Power of Attorney and no objection from the previous counsel by the next date. As per office report the notices sent to respondents No.2 to 4 sent by Speed Posts have been delivered to these respondents and they are thus declared duly served. There is no representation from these respondents who are proceeded against ex parte.

Report on the postal envelop regarding service to respondent No.1 is that address is not complete. Learned counsel for petitioners contends rightly so, that there is a dispute between the shareholders and Directors and therefore, respondent No.1 Company is a proforma party.

Post the matter for arguments to 03.10.2016.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

September 16, 2016

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